

less to the same age group, there is very little wastage in permanent appointments.

(e) No. Provision exists for counting a portion of the pay drawn in officiating appointments also for the purpose of pension subject to certain conditions.

(f) Does not arise.

**Shrimati Sucheta Kripalani:** May I know whether it is a fact that the Government's orders in respect of 80 per cent. confirmation of civilian employees have not been implemented by the ordnance factories?

**Shri Raghuramaiah:** The decision was only to confirm 40 per cent. of the strength on 1st April, 1952, in the case of ordnance employees.

**Shri S. M. Banerjee:** It was 40 per cent. in the case of industrial employees, and 80 per cent. in the case of non-industrial employees.

**Shri Raghuramaiah:** The information of my hon. friend is wrong. It is 40 per cent. in either case.

**Shri S. M. Banerjee:** May I know whether workers who have put in ten years service have been confirmed?

**Shri Raghuramaiah:** Whoever has become eligible for confirmation within the 40 per cent. permanent posts has been confirmed; whoever has not come within that has not been or is being confirmed.

**Shri S. M. Banerjee:** May I know the total number of employees confirmed in the industrial and non-industrial posts?

**Shri Raghuramaiah:** I have not got the information off hand.

#### WRITTEN ANSWERS TO QUESTIONS

##### Government Publications

\*1807. **Shri Arjun Singh Bhadaurais:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that material published in Government publications

of periodicals is allowed to be reproduced by any newspaper or journal without permission or without any payment; and

(b) whether it is also a fact that some of the material published in Government journals is later on published in book form without any additional payment to the authors?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** (a) Except for certain types of material specified in Section 52 of the Copyright Act, 1957, the reproduction by non-Government agencies of material contained in Government publications requires the prior permission of Government. No payment is usually asked for the grant of such permission; but in special cases a nominal royalty is charged.

(b) Yes, Sir.

##### बनन प्रशिक्षण स्कूल

२६६७. श्री म० सा० द्विवेदी :  
क्या इस्पात, खान और इंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) कोयला खानों के विकास क लिये अपेक्षित प्राविधिक कर्मचारियों के प्रशिक्षण के लिये चार स्कूल कहाँ कहाँ खोले गये हैं;

(ख) प्रत्येक स्कूल में कितने प्रशिक्षितों को प्रशिक्षण दिया जायेगा; और

(ग) प्रशिक्षित कर्मचारियों को किस प्रकार का कार्य दिया जायेगा और उनके वेतन-क्रम क्या होंगे ।

इस्पात, खान और इंधन मंत्री (सरदार स्वर्ण सिंह): (क) से (ग). एक विवरण लोक-सभा पटल पर रखा जाता है । [बिन्नेय पर गेष्ट ८, अनुबंध संख्या १]

##### Monuments in Assam

2688. **Shri Bhagavati:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state the amount